

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 138/GT/2013

Subject: Approval of Tariff in respect of Mejia Thermal Power Station Extn. Unit 5 & 6 (2x250 MW) for 2009-14 along with Additional Capital Expenditure for the period from 1.4.2009 to 31.3.2014

Date of hearing: 15.4.2014

Coram: Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member
Smt. Neerja Mathur, Member (EO)

Petitioner: DVC

Respondents: WBSEDCL & 2 others

Parties present: Shri M.G. Ramachandran, Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Ms. Poorva Saigal, Advocate, DVC
Shri S.Ghoshal, DVC
Shri R.B. Sharma, Advocate, JSEB & BRPL

RECORD OF PROCEEDINGS

The petition was re-listed today for directions.

2. During the hearing, the learned counsel for the petitioner submitted that all additional information as called for by the Commission has been filed and copies served on the respondents. He however submitted that the petitioner may be granted liberty to file the audited statement of accounts for the years 2011-12 and 2012-13. The learned counsel further submitted that tariff of the generating station may be determined as claimed in the petition. The learned counsel for the respondents BRPL & JSEB submitted that the reply filed in the matter may be considered for determination of tariff.

3. The Commission accepted the prayer and directed the petitioner to file on affidavit, the audited statement of accounts for the years 2011-12 and 2012-13 respectively, if not already done, with advance copy to the respondents on or before 30.4.2014. Subject to this, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)